

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
13	6-2-95	<p>Heard Shri J.Sengupta, learned counsel for the applicant, and Shri D.N.Mishra, learned counsel for the respondents.</p> <p>It appears that the applicant had submitted a representation to the concerned authorities against the recovery of over-payment and what he considers to be incorrect fixation of pay and determination of his date of next increment. The applicant says that he has not received any reply. It would be desirable for the respondents to convey to him their decision, or at least a copy of their decision already conveyed to him, as stated in paragraph 5 of the counter. This seems to be a very routine matter of increment and pay fixation involving a very negligible amount. The matter is left to the respondents to take a final decision within forty-four^{five} days from today.</p> <p>Thus, the O.A. is disposed of.</p> <p style="text-align: right;"><i>[Signature]</i> Member(Admn.)</p>	<p>OS. No. 13 dt. 6-2-95</p> <p>A copy of order dt. 6-2-95 may be given to the counsel for both sides.</p> <p><i>[Signature]</i> 7-2-95</p> <p><i>[Signature]</i> 7-2-95</p> <p><i>[Signature]</i> S.O.</p> <p>Received a copy of Order dt. 6-2-95</p> <p><i>[Signature]</i> 7-2-95</p> <p>Received copy of the order dt. 6-2-95 on behalf of D.N. Mishra</p> <p><i>[Signature]</i> 7-12-95</p>